OA No. 202/2021



Central Administrative Tribunal Principal Bench, New Delhi

O.A. No. 202/2021

This the 1st day of February, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Mrs. Alka Joshi, W/o Mr. Prabhu Dutt Sharma, R/o House No.913, Sector-37, NOIDA, Working at Ministry of New and Renewable Energy, Email: alkanoida1261&gmail.com

... Applicant

(In person)

Versus

- Secretary, DOPT, Govt. of India, Room No.112, North Block, New Delhi Email. <u>Secy_mop@nic.in</u>
- 2. Additional Secretary, DoPT, Room No.189,
 North Block, New Delhi,
 Email: lok.ranjan@nic.in
- 3. Joint Secretary, DoPT, Room No.279-A, North Block, New Delhi Email: jsv-dopt@nic.in
- 4. Director, CS-1 Division, DoPT, Room No.209

 Lok Nayak Bhawan, New Delhi Email: rajul.bhatt@gov.in..

... Respondents

(By Advocate : Shri B.K. Berera)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:



The OA is very inappropriately drafted. The prayer is totally impermissible in law. We direct the Registry to return the OA and permit the applicant to file the same with appropriate prayer.

There shall be no order as to costs.

(Aradhana Johri) (Justice L. Narasimha Reddy)
Member (A) Chairman

lg/sunil/rk/mbt/